

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 3513/2016

New Delhi, this the 9th day of November, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Babita
W/o. Krishan Kumar,
Quarter No. 21, Jawahar Navodaya Vidyalaya,
Mungeshpur School Complex,
New Delhi-110 039. Applicant

(By Advocate: Shri Yudhvir Singh Chauhan)

Versus

1. Union of India,
Through Secretary,
Ministry of Human Resource and Development,
Shastri Bhawan, New Delhi-110 001.

2. Navodaya Vidyalay Samiti
Through its Commissioner,
B -15, Sector-62, Noida,
Uttar Pradesh.

3. Jawahar Navodaya Vidyalaya,
Through its Principal,
Mungeshpur School Complex,
New Delhi-110 073. Respondents

O R D E R (ORAL)

Justice M. S. Sullar, Member (J).

The main grievance of the learned counsel, at this stage is that, although, the applicant has already moved representations dated 29.08.2016 (Annexure A/8) and 16.09.2016 (Annexure A/9), for redressal of her grievances, but the same were not decided by the competent authority.

2. After hearing the learned counsel for the applicant, going through the record with his valuable help, the main Original Application (O.A) is disposed of, with a direction to the Commissioner, Navodaya Vidyalay Samiti (respondent no. 2), to sympathetically consider and decide the representations (Annexure A/8 & A/9), already filed by the applicant, by passing a speaking order, within a period of one month, from the date of receipt of a certified copy of this order.

3. Meanwhile, the respondents are directed to maintain the status-quo with regard to the service of the applicant.

Order **Dasti.**

(P.K. Basu)
Member (A)

(Justice M.S. Sullar)
Member (J)
09.11.2016

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